MANIPUR GAZETTE

E X T R A O R D I N A R Y
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MANIPUR LEGISLATIVE ASSEMBLY SECRETARIAT

N O T I F I C A T I O N

Imphal, the 2nd September, 2025

No. 1/14(10)/2024-LA(Estt): In supersession of all previous rules issued in this regard and in exercise of the powers conferred by Article 187 of the Constitution of India read with Rules 7 and 8 of the Manipur Legislative Assembly Secretariat (Recruitment and Conditions of Service) Rules, 1972 as amended, the Speaker, Manipur Legislative Assembly hereby makes the following rules namely :-

1. **Short title &Commencement: - (**i) These rules may be called Manipur Legislative Assembly Secretariat **(Legal Officer)** Recruitment Rules, 2025.

   (ii) They shall come into force with effect from 23/10/2024.

2. **Application:-**These rules shall apply to the post specified in column 1 of the Appendix annexed hereto.

3. **Classification, Scale of pay, Method of Recruitment etc.:-**Classification of the said post, scale of pay, method of recruitment and other matters connected therewith shall be as specified in the column 3 to 13 of the said Appendix.

4. **Disqualification: -**No person

   (a) Who has entered into or contracted a marriage with a person having a spouse living, or
   (b) Who, having a spouse living, has entered into or contracted a marriage with any person shall be eligible for appointment to the aforesaid post.

   Provided that the Speaker may, if satisfied that such marriage is permissible under the Personal Law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of the rules.

5. **Power to relax: -** Where the Speaker is of the opinion that it is necessary or expedient to do so, he may by order for reasons to be recorded in writing, and relax any of the provisions of these rules with respect to any class or category of persons or posts.

By order & in the name of the Speaker,

ROHIT SAPAM,
Secretary,
Manipur Legislative Assembly.

APPENDIX

RECRUITMENT RULES FOR THE POST OF LEGAL OFFICER IN THE MANIPUR LEGISLATIVE ASSEMBLY SECRETARIAT

1.	Designation of Post(s)	Legal Officer
2.	No. of Post(s)	1(one) Post
3.	Classification	G.C.S. Class-I (Gazetted)
4.	Scale of pay	Rs. 9,300-34,800 + G.P. of Rs.5,400/- (Level-12 of the ROP 2019) *After completion of 2 years of service more than the minimum period of eligibility service prescribed in the feeder grade for being considered for promotion to the next higher grade i.e. (2+3=5) years.* *Or,* *After completion of minimum period of eligibility service of 3 years with 4 years of regular service in the lower grade i.e. (3+4=7) years.* ***(Rs.15,600- 39,100 + G.P. of Rs.6,600/- at level-13 of ROP-2019)***
5.	Whether selection post or non- selection post	Selection
6.	Age for direct recruits	N.A.
7.	Educational and other qualifications required for direct recruits	N.A.
8.	Whether age & educational qualification prescribed for the direct recruits will apply in the case of promotees.	N.A.
9.	Period of probation, if any	2(two) years.
10.	Method of recruitment whether by direct recruitment or by promotion or by deputation/ transfer and percentage of the vacancies to be filled by various methods.	By Promotion.
11.	In case of recruitment by promotion/ deputation/ transfer, grades from which promotion / deputation / transfer to be made.	**Promotion by selection from** 1. Assistant Legal Officer with 3 yrs. regular service in the respective grade. Or, Assistant Legal Officer with 2 yrs. regular service in the respective grade with minimum 5 yrs. experience in a Bar.

12.	The DPC if any, required	Class-I D.P.C.
13.	Circumstances in which MPSC is to be consulted in making recruitment.	N.A.

ROHIT SAPAM,
Secretary,
Manipur Legislative Assembly.

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